

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. NO.060/00090/2014

Decided on: 03.02.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Mandeep Kaur D/o Sh. Balwinder Singh, w/o Late Sh. Kashmir Singh,
R/o 141, Ward No. 2, Preetnagar, Near Sherawala Gate, Bassi Pathana,
District Fategarh Sahib, Punjab.

**.....Applicant
Versus**

1. Union of India through Secretary to Government of India, Ministry of Telecommunications, New Delhi.
2. Bharat Sanchar Nigam Limited through its General Manager, Telephone Bhawan, Sector 34, Chandigarh.
3. General Manager, Telecom, Bharat Sanchar Nigam Limited, Circle Office, Pathankot, District Gurdaspur.
4. Sukhwinder Kaur alleged wife of late Sh. Kashmir Singh r/o village Dalla, Tehsil Batala, District Gurdaspur, Punjab.

.....Respondents

Present: Mr. G.S. Bal, counsel for the applicant
Mr. Deepak Agnihotri, counsel for Resp. No. 1
Mr. Rakesh Verma, counsel for Respondents No. 2 to 4

Order (Oral)

BY HON'BLE MR. SANJEEV KAUSHIK, MEMBER(J)

1. By way of the present O.A., the applicant has prayed for issuance of a direction to the respondents not to release the entire retiral benefits of Sh. Kashmir Singh in favour of Respondent No. 4 alone and release a proportionate share thereof in favour of the applicant as well who is his legally-wedded wife.
2. Learned counsel for the applicant submits that the applicant served a legal notice dated 25.11.2013 (Annexure A-14) upon the respondents for her claim, but the same has not been replied to till date. He states that the applicant would be content if a direction is issued to the Competent Authority to take a view on the matter in view of the rules and law on the subject, within a stipulated period.
3. In view of the restricted relief prayed for by the learned counsel for the applicant, there is no need to issue notice to the respondents and call for their reply. However, Mr. Deepak Agnihotri, learned Sr. Standing counsel and Mr. Rakesh Verma, learned Standing Counsel for the BSNL, who received advance notice, appear on behalf of Respondents No.1, and 2 to 4 respectively. They do not oppose the disposal of the O.A. in the requested manner.

4. Without commenting upon the merits of the case, the O.A. is disposed of, on consensual basis, with a direction to the Competent Authority amongst the respondents to take a view on the legal notice dated 25.11.2013 of the applicant within a period of one month, in accordance with the rules and law on the subject.

5. No costs.

(UDAY KUMAR VARMA)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh
Dated: 03.02.2014

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